

13.42 hrs.

*At this stage shri Atal Bihari Vajpayee  
left the House.*

### ELECTION TO COMMITTEE

#### **Joint Committee on the Constitutions (Seventy-third Amendment) Bill, 1991 (Insertion Part IXA and Addition of Twelfth Schedule):**

SHRI K.P.SINGH DEO (Dhenkanal):  
Sir, I beg to move:

" That this House do recommend to Rajya Sabha that Rajya Sabha do appoint one member of Rajya Sabha to the Joint Committee on the Constitution (Seventy-third Amendment) Bill, 1991 (Insertion of) new part IXA and addition of Twelfth Schedule) in the vacancy caused by the retirement of Shrimati Bijoya Chakravarty from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER: The question is:

" That this House do recommend to Rajya Sabha that Rajya Sabha do appoint one member of Rajya Sabha to the Joint Committee on the Constitution (Seventy-third Amendment ) Bill, 1991 (Insertion of new Part IXA and addition of Twelfth Schedule) in the Vacancy caused by the retirement of Shrimati Bijoya Chakravarty from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee"

*The motion was adopted*

13.42 1/2 hrs

#### **FOREIGN TRADE (DEVELOPMENT AND REGULATION) BILL\***

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN

KHURSHEED): Sir, I beg to move for leave to introduce a Bill to provide for the development and regulation of foreign trade by facilitating imports into, and augmenting exports from, India and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

" That the leave be granted to introduce a Bill to provide for the development and regulation of foreign trade by facilitating imports into, and augmenting exports from, India and for matters connected therewith or incidental thereto."

*The motion was adopted*

SHRI SALMAN KHURSHEED: I introduce the Bill.

13.43 hrs

#### **MATTERS UNDER RULE 377**

- (i) **Need to check environmental pollution cannot by effluents discharged by the factors Chidambaram Taluk and Nellikuppam**

[English]

SHRI P.P. KALIAPERUMAN (Cuddalore): Mr. Speaker Sir, the protection and improvement of the natural environment is one of the fundamental duties under clause (g) of article 51 A of the Constitution of India. Discharge of industrial effluents from tanneries, paper mills, petro-chemicals and fertilizer complexes, rubber factories and sugar factories into the rivers and air has been causing considerable damage.

The M.R.K. Cooperative Sugar Factory which is situated in the river bed of Vellar in Chidambaram Taluk, Tamil Nadu discharges